

The High Court Of Madhya Pradesh**WP-13037-2014***(ASHOK KUMAR KUSHRAM Vs INDIAN OIL CORPORATION LIMITED)***Jabalpur, Dated : 24-05-2019**

Shri Abhinav Dubey, Advocate for petitioner.

Shri Dinesh Tripathi, Advocate for respondents.

Heard on I.A.No.6011/2019 for urgent hearing during summer vacation.

For the reasons so stated in the application, it is hereby allowed and the matter is taken up during summer vacation.

I.A.No.6011/2019 stands disposed of.

Learned counsel for the petitioner submits that the competent authority is not considering the representation of the petitioner because this pending is pending since 2014. He submits that direction may be given to the competent authority for consideration of his representation.

As there is no interim order by this Court in the instant petition, therefore, the competent authority is directed to consider the representation, if any, filed by the petitioner in accordance with law. It is made clear that this Court has not expressed any opinion on the merits of the matter.

With the aforesaid observations, this petition stands disposed of.

(SANJAY DWIVEDI)
JUDGE